

Criminal Appeal No. 485/2018

Appellant(s)

Respondent (s)

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
[IN CHAMBER]

For Respondent(s)

As directed by this Court on 05.07.2021, a report has been received from the Additional Sessions Judge, Mathura indicating that the Respondent-Sanju has left his present address and is residing in a different address.

This Court vide order dated 05.03.2021 directed that non-bailable warrants to arrest the respondent be issued.

The Additional Sessions Judge, Mathura in his report dated 05.07.2021 has furnished a new/present address in respect of the Accused-Sanju.

Let fresh non-bailable warrants to arrest the accused be issued on the address furnished by the Additional Sessions Judge, Mathura, through the concerned Senior Superintendent of Police.

The Senior Superintendent of Police shall ensure the service of the the non-bailable warrants for production of the accused within six weeks.

List after six weeks.

(MANISH ISSRANI)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)